

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/13(CHE)/2024
NAME OF THE PETITIONER(S) : S Abirami
NAME OF THE RESPONDENTS : Kudanthai Medical Centre pvt Ltd and 3
Others
UNDER SECTION : Sec 241, 242 & 130, 59 of CA, 2013

ORDER

Present: Ld. Counsel Ms. Ambili Menon for the Petitioner.

Ld. Counsel Shri. C V Shailandhran for the Respondent No. 3.

Ld. Counsel Ms. Chitra Sampath for Respondent No. 2.

Ld. Counsel Ms. Aishwarya for Respondent No. 4.

Reply / Counter of Respondent No. 2 is already on record. One week time is granted to Respondent No. 3 to file hard copy of the Reply as Ld. Counsel submits that the Reply has been e-filed.

Two weeks time is granted for the Respondent No. 4 to file Reply and serve copy on the Counsel for the Petitioner.

Till date, the Petitioner has not filed Rejoinder to the Reply filed.

Heard.

The Petitioner has claimed to have transferred Rs. 7,50,000/- on 05.05.2022. There after she kept on investing money towards capital as per details mentioned in Para 5. Her investment was to the extent of Rs. 74,50,000/-. The Respondent No. 1 is hospital, which was being managed by Respondent No.2 but as of now there is no patient in the hospital.

Ld. Counsel for Respondent No. 3 submits that there is no movable / immovable properties in the name of Respondent No. 1. Some of the equipments of the hospital have been taken over by another hospital.

Be that as it may, till the next date of hearing the Respondents are restrained from alienating, encumbering or otherwise dealing with the movable and immovable assets of the 1st Respondent.

List the petition for hearing on **11.07.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)